

**INDUSTRIAL FINANCE CORPORATION
RULES**

The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao): I beg to lay on the Table a copy of the Industrial Finance Corporation Rules, 1965, under sub-section (2) of section 42 of the Industrial Finance Corporation Act, 1948.

[Placed in Library, see No. LT-4404/65].

NOTIFICATIONS UNDER KERALA PANCHAYATS ACT ETC.

The Parliamentary Secretary to the Minister of Community Development and Co-operation (Shri Shinde): On behalf of Shri B. S. Murthy I beg to lay on the Table—

(1) a copy each of the following Notifications under sub-section (3) of section 130 of the Kerala Panchayats Act, 1960 read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President discharging the functions of the President in relation to the State of Kerala:—

- (i) S.R.O. 2/64 published in Kerala Gazette dated the 7th January, 1964, containing the Kerala Panchayats (Restrictions and control on powers of entry and inspection) Rules, 1963.
- (ii) S.R.O. 19/64 published in Kerala Gazette dated the 21st January, 1964, containing the Kerala Panchayats (Landing Places, Halting Places and Cart Stands) Rules, 1964.
- (iii) S.R.O. 18/64 published in Kerala Gazette dated the 21st January, 1964, containing the Kerala Panchayats (Nomination of Women by the Panchayat) Rules, 1964.

- (iv) S.R.O. 29/64 published in Kerala Gazette dated the 4th February, 1964, containing the Kerala Panchayats (decision of election disputes) Rules, 1963.
- (v) S.R.O. 140/64 published in Kerala Gazette dated the 5th May, 1964, containing the Kerala Panchayats (Public and Private Markets) Rules, 1964.
- (vi) S.R.O. 139/64 published in Kerala Gazette dated the 5th May, 1964, containing the Kerala Panchayats (Slaughter Houses and Meat Stalls) Rules, 1964.
- (vii) S.R.O. 191/64 published in Kerala Gazette dated the 16th June, 1964, containing the Kerala Panchayats (Authorising of Expenditure) Rules, 1964.
- (viii) S.R.O. 185/64 published in Kerala Gazette dated the 16th June, 1964, containing the Kerala Panchayats (Trial of offences by Magistrates) Rules, 1964.
- (ix) S.R.O. 201/64 published in Kerala Gazette dated the 23rd June, 1964, containing the Kerala Panchayats (Construction and Maintenance of Public and Private Latrines and Removal of Waste and Rubbish from Private Premises) Rules, 1964.
- (x) S.R.O. 195/64 published in Kerala Gazette dated the 23rd June, 1964, containing the Kerala Panchayats (Contributions from persons having control over places of pilgrimage) Rules, 1964.
- (xi) S.R.O. 328/64 published in Kerala Gazette dated the 20th October, 1964, containing the Kerala Panchayats